489 Message from AGRAHAYANA 19, 1915 (SAKA) Advocates (Amendment) Bill 490 Rajya Sabha Report of Committee on Government Assurances

Re: Implications of the Dunkal Draft Text

12.28 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"I am directed to inform the Lok Sabha that the Advocates (Amendment) Bill. 1992, which was passed by the Lok Sabha at its sitting held on the 30th November, 1992, has been passed by the Rajya Sabha at its sitting held on the 7th December, 1993 with the following amendments:-

## Enacting Formula

1. That at page 1, line 1, for the word "Forty-third"

the word "Forty-Fourth" be sub-

Clause-1

2. That at page 1, line 3, for the figure "1992"

the figure "1993" be substituted.

I am, therefore, to return herewith the said Bill in accorordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

ADVOCATES (AMENDMENT) BILL, AS AMENDED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table the Avocates (Amendment) Bill. 1992, which has been returned by Rajya Sabha with amendments.

12.291/2 hrs.

12.29 hrs.

## COMMITTEE ON GOVERNMENT ASSURANCES

[English]

## Fifteenth, Sixteenth and Seventeenth Reports

SHRI AJOY MUKHOPADHYAY (Krishnagar): Sir, I beg to present Fifteenth, Sixteenth and Seventeenth Reports (Hindi and English versions) of the Committee on Government Assurances.

12.30 hrs.

MOTION RE: IMPLICATIONS OF THE DUNKEL DRAFT TEXT ON TRADE NEGOTIATIONS-CONTD.

[English]

MR. SPEAKER: The Minister may reply now.

THE MINISTER OF COMMERCE (SHRIPRANAB MUKHERJEE): Mr. Speaker, Sir, at the very outset I would like to express my gratitude to all the hon. Members who have participated in the debate.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, one small clarification. We understand that France has decided not to